

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

Appeal No. E/40757/2018

(Arising out of Order-in-Appeal No. 528/2017 (CXA-II) dated 29.12.2017 passed by the Commissioner of Central Tax (Appeals – II), Chennai)

M/s. Sundram Fasteners Ltd.

Appellant

Vs.

Commissioner of GST & Central Excise
Chennai Outer

Respondent

Appearance

Shri M. Kannan, Advocate for the Appellant
Shri L. Nandakumar, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Date of Hearing / Decision: **14.12.2018**

Final Order No. **43104 / 2018**

The matter relates to rejection of rebate claim. The appeal being not maintainable before the Tribunal, the same is dismissed on the ground of lack of jurisdiction with liberty to appellant to approach the correct forum.

(Dictated and pronounced in open court)

(Sulekha Beevi C.S.)
Member (Judicial)

Rex